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O.A. No.695/06

Order Dated. 29.09.06.

The father of the Applicant was a Casual Khalasi under Permanent Way Inspector, South Eastern Railway, now East Coast Railway and after dis-engagement he expired on 20.05.04. The Applicant, wife of the deceased employee, has represented to Divisional Railway Manager(P), Respondent NO.2 to appoint the Applicant under compassionate grounds. Also the applicant has represented before Respondent -1 General Manager, East Coast Railway for appointment under Compassionate grounds. Both the representations have not yet been disposed of.

Heard Ld. Counsel for both the parties. Since departmental remedies have not yet been exhausted, the case is disposed of with a direction to Respondents 1 & 2 to take a final view and pass reasoned order on the representations as well as on the O.A. within a period of three months from the date of receipt of this order and the Applicant be reported by 02.01.2007.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsel for both the parties.

3/2/06
MEMBER (ADMN.)

Corrected copy
Order issued
to counsel for both
parties.

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31/10/06